

**SUPREME COURT OF INDIA**

Penathil Maroli Radha

Vs.

Vashayil Ukkandan Radha

C.A.No.1552 of 1994

(B.N.Kirpal and V.N.Khare JJ.)

26.08.1998

**ORDER**

The Text below is only a summarized version of the order pronounced

Appellant No. 1 on death of her husband filed suit for partition and separate possession of 1/15 of immovable property. Marriage between appellant No. 1 and her husband was solemnized following all rites and formalities. Supreme Court held that when marriage was valid appellants being widow and daughter of deceased entitled to get 1/15 share of property.